



# महाराष्ट्र शासन राजपत्र

प्राधिकृत प्रकाशन

गुरुवार, जुलै ६, १९७८/आषाढ १५, शके १९००

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

## भाग पाच

महाराष्ट्र विधानसभेत व महाराष्ट्र विधानपरिषदेत सादर केलेली विधेयके

पुढील विधेयके, इत्यादी, असाधारण राजपत्र म्हणून त्यांच्यापुढे दर्शविलेल्या दिनांकांना प्रसिद्ध झाली आहेत:—

२६

शुक्रवार, जून ३०, १९७८/आषाढ ९, शके १९००

### MAHARASHTRA LEGISLATURE SECRETARIAT

The following Bill was introduced in the Maharashtra Legislative Assembly on 30th June 1978 :—

#### L. A. BILL No. XXV OF 1978

#### A BILL

*further to amend the Maharashtra Mathadi, Hamal and other Manual Workers (Regulation of Employment and Welfare) Act, 1969.*

WHEREAS it is expedient further to amend the Maharashtra Mathadi, Hamal and other Manual Workers (Regulation of Employment and Welfare) Act, 1969, for the purposes hereinafter appearing; It is hereby enacted in the Twenty-ninth of Year of the Republic of India as follows :—

1. (1) This Act may be called the Maharashtra Mathadi, Hamal and other Manual Workers (Regulation of Employment and Welfare) (Amendment) Act, 1978. **Short title and comment.**

(2) It shall come into force at once.

Amendment  
of section 2  
of Mah. XXX  
of 1969.

2. In section 2 of the Maharashtra Mathadi, Hamal and other Manual Workers (Regulation of Employment and Welfare) Act, 1969, (hereinafter referred to as "the principal Act") in sub-section (2) the following words shall be added at the end, namely "and includes a Co-operative Society registered under the Maharashtra Co-operative Societies Act, 1960." Mah. XXIV of 1961.

Deletion of  
section 22 of  
Mah. XXX  
of 1969.

3. Section 22 of the principal Act shall be deleted.

## STATEMENT OF OBJECTS AND REASONS

It has been experienced that the provisions for exemption from the Act are being misused and the result had been, in effect to benefit the employers instead of the employees. It has also given rise to rampant corruption. It is therefore necessary to do away with this exemption provision.

Similarly the Co-operative Societies though performing the functions and duties of a 'contractor' are at present not included in the definition of the term 'contractor'. It is obviously necessary to do so. The Bill seeks to make necessary provisions in this behalf and amend the Act accordingly.

Bombay, dated the 22nd June, 1978.

P. K. KURANE,  
Member-in-charge.

Bombay, dated the 30th June, 1978

G. S. NANDE,  
Secretary,  
Maharashtra Legislative Assembly.